

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**IA Nos. 210, 211 of 2015 in  
DFR No. 1083 of 2015**

**Dated: 1<sup>st</sup> April, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)**

**In the matter of :**

**M/s Sanwariya Gas Ltd. .... Appellant(s)  
Versus  
Petroleum & Natural Gas Regulatory Board .... Respondent(s)**

Counsel for the Appellant(s) : Mr. K.K. Rai, Sr. Adv  
Mr. S.K. Pandey

Counsel for the Respondent(s) : Mr. Prashant Bezboruah  
Mr. Sumit Kishore for PNGRB

**ORDER**

The present appeal is filed challenging the Orders dated 22.05.2013 and 03.07.2013 passed by the Petroleum and Natural Gas Regulatory Board ("**Board**").

Learned counsel for the appellant seeks permission to withdraw the present appeal and to file two separate appeals against Orders dated 22.05.2013 and 03.07.2013 passed by the Board. Learned counsel for the respondent states that he does not have any objection to it.

Hence, liberty is granted to learned counsel for the appellant to file two separate appeals against Orders dated 22.05.2013 and 03.07.2013 within 15 days from today.

Learned counsel for the appellant requests that the court fee paid on this appeal be treated as court fee of the appeals to be filed separately.

If the appeals are filed as aforesaid, registry is directed to treat the court fee paid on this appeal as court fee of those appeals and the date of filing is to be reckoned as the date of filing this appeal and list them on **06.05.2016.**

**(B.N. Talukdar)**  
**Technical Member (P&NG)**  
Ts/Vg

**(Justice Ranjana P. Desai)**  
**Chairperson**